

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

NEW DELHI

** **

O.A. No.41/95

Date of decision 28.8.1995

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Shri Harish Chandra Yati,
s/o Shri Surya Bali Yati,
Sub Inspector No.D-1820,
resident of C-13, P.S. Pahar Ganj,
New Delhi.

(Present in person)

... Applicant

Versus

Commissioner of Police and the
Members of Departmental Promotion
Committee, Police Headquarters,
New Delhi

... Respondents

(By Advocate Ms.Jyotsna Kaushik)

ORDER (ORAL)

[Hon'ble Shri N.V.Krishnan, Vice Chairman (A)]

The applicant's prayer is to direct the respondents to consider him for promotion in the list 'F' retrospectively w.e.f. 12.8.1994 and give him promotion in accordance with his seniority. An additional reply dated 16.8.1995 has been filed by the respondents. It is stated that, during the pendency of the OA, the adverse remarks recorded in the ACRs of the applicant for the period from 1-4-90 to 17.8.90 and 18-8-90 to 7-2-1991 have been expunged by the orders dated 15-5-1995 and 18-7-1995. They also stated that the applicant's case for admission of his name to promotion List 'F' w.e.f. 12.8.94 is being placed before a Review DPC meeting which will be held shortly.

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2. In view of this reply, the application has become infructuous. The applicant only requests that time may be fixed for holding the Review DPC is ^{This is a} ~~the~~ reasonable request.

3. We, therefore, dispose of this OA with a direction to the respondents to hold the Review DPC meeting within one month from today if not already held, to consider the applicant's case as mentioned in para 3 of the additional reply dated 16.8.1995. The OA is disposed of accordingly.

4. Copy of this ~~OA~~ be given to the applicant by dasti.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

N.V.Krishnan
28.8.95
(N.V.Krishnan)

Vice Chairman (A)

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